

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Revn.P.(SH) No. 47 of 2013

3.07.13

Heard Mr. R Kar, the learned counsel for the petitioner who submits that the learned Deputy Commissioner, West Garo Hills, Tura passed an impugned order dated 18.06.13 as Ex-Parte.

While passing the said order, the learned Deputy Commissioner, West Garo Hills, Tura has also inserted certain contents which are not on the basis of any materials, hence, necessary order may be passed for quashing the impugned order.

Also heard Mr. ND Chullai, the learned PP who drawn to my attention to the provision of Section-144 sub-section-5 CrPC.

After considering the submissions advance by the learned counsel for the parties, I am of the considered view that, this matter can be settled by the learned Deputy Commissioner, West Garo Hills, Tura himself, therefore, at this stage interference by this Court is un-warranted.

Since the order has been passed Ex-Parte and since the petitioner has some grievances, I hereby set aside the impugned order dated 18.06.13 with a direction to the learned Deputy Commissioner, West Garo Hills, Tura to serve notice on both the parties and after hearing to pass a fresh order in accordance with law.

The learned Deputy Commissioner, West Garo Hills, Tura is also further directed to dispose of the matter within 3(three) months from the date of this order.

With these observations and directions, the petition is allowed to that extent and stands disposed of.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Cri. Petn.(SH) No. 24 of 2013**

3.07.13

Heard Mr. S Jindal, the learned counsel for the petitioner who informed the Court that, Mr. BK Das the learned counsel for the respondent is on leave, so the matter may be fixed after 2(two) weeks.

Prayer is allowed.

List this matter on 18.07.13 as suggested for Hearing.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Cri. Revn.P.(SH) No. 30 of 2013**

3.07.13

Heard Mr. NM Mansuri, the learned counsel for the petitioner as well as Mr. K Khan, the learned Addl. senior PP.

Lower Court case record received.

Judgement & Order reserved.

Fixed it on 05.07.2013.

JUDGE

V. Lyndem.